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(2022) 06 PAT CK 0055

Patna High Court

Case No: Letters Patent Appeal No. 704 Of 2021 In Civil Writ Jurisdiction Case No. 5264 Of 1998

Satendra Kumar APPELLANT

Vs

Director Consolidation RESPONDENT

Date of Decision: June 30, 2022

Acts Referred:

• Bihar Consolidation Of Holdings And Prevention Of Fragmentation Act, 1956 - Section 35

Bihar Land Tribunal Act, 2009 - Section 9

Hon'ble Judges: Ashutosh Kumar, J; Jitendra Kumar, J

Bench: Division Bench

Advocate: Alok Kumar Jha, Md. Khurshid Alam

Final Decision: Dismissed

Judgement

The appellant had sought quashing of the order dated 01.07.1997 passed by the Director, Consolidation Bihar, Patna in Revision Case No. 22 of 1995

under Section 35 of the Bihar Consolidation of Holdings and Prevention of Fragmentation Act, 1956.

The learned Single Judge, on finding that the aforesaid Act falls in the Schedule of Section 9 of the Bihar Land Tribunal Act, 2009 directed for the

remittance of the case-record to the Bihar Land Tribunal.

There is no reason why such order should adversely affect the appellant or that this Court should interfere with the same.

There is no merit in this appeal and the same is dismissed.